

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

C.P. (IB)/1113(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: **THE AKOLA URBAN CO-OPERATIVE**
BANK LTD V/s RIG INDUSTRIES
PRIVATE LIMITED

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Shlok Parikh for the Petitioner is present and Mr. Harsh Kesharia for the Respondent is also present.
2. Ld. Counsel for the Corporate Debtor submits that the Petitioner has placed on record of Affidavit on Saturday; thus, seeks some time to peruse the same. However, the Counsel for the Petitioner, on instructions, informs that they are not relying upon the same if they are to make arguments today. The said submissions are noted.
3. It is further submitted by the Counsel for the Corporate Debtor that the arguing counsel for the Corporate Debtor is occupied in another matter; thus, prays for adjournment.

4. At request, stand over to **20.06.2024**, for further consideration and hearing.

Arguing Counsel for the Corporate Debtor is hereby directed to remain present in the Court on the next date of hearing, failing which, this Bench shall proceed further in the matter, based upon the material available on record and verbal arguments on that date. Corporate Debtor may note that this Bench shall pass Consequential orders on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj